

**PCENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 319/AT/2024

Subject : Petition under Section 63 of the Electricity Act, 2003 seeking adoption of Transmission Tariff discovered pursuant to tariff based competitive bidding with respect to development and operation of “North-Eastern Region Generation Scheme-I (NERGS-I)”.

Petitioner : NERGS-I Power Transmission Limited (NERGSPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No. 322/TL/2024

Subject : Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 seeking grant of Transmission License to NERGS-I Power Transmission Limited.

Petitioner : NERGS-I Power Transmission Limited (NERGSPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **10.10.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Poonam Verma Sengupta, Advocate, NERGSPTL
Shri Saunak Rajguru, Advocate, NERGSPTL
Shri Pradyumn Sharma, Advocate, NERGSPTL
Shri Ranjeet Rajput, CTUIL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petitions had been filed seeking the adoption of tariff discovered pursuant to the tariff based competitive bidding process with respect to “North Eastern Region Generation Scheme-I (NERGS-I)” (‘the Project’) and for the grant of a transmission licence for establishing the Project. He further submitted that the Petitioner has complied with all the requirements as envisaged under the Act and the Transmission Licence Regulations, and CTUIL has also given its recommendations under Section 15(4) of the Act for the grant of a transmission licence to the Petitioner.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission ordered as under:

- (a) Admit and issue notice subject to just exceptions;
- (b) The Respondents to file their reply, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder within a week thereafter.
- (c) Bid Process Coordinator, RECPDCL to briefly explain the reasons for proceeding to award the project to Techo Electric & Engineering Co. Ltd. despite the quoted transmission charges, i.e., Rs. 303.68 million being 24.41% higher than estimated annual transmission charges as per prevailing CERC norms. Also, to cite the similar instance(s) in the past, if any, for the Projects in the North Eastern Region.
- (d) The Petitioner to file on an affidavit within two weeks the following information:
 - (i) Detail of the of upstream and downstream network, alongwith its SCOD, related with the Petitioner's project.
 - (ii) Quantum of connectivity granted at the proposed Bokajan sub-station.

3. The Petitions will be listed for the hearing on **12.11.2024**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)